

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

....

O.A. No.127 of 1995

Dated: 16.2.1995

Hon. Mr. S. Das Gupta, Member(A)
Hon. Mr. T.L. Verma, Member (J)

Raj Kumar Singh son of Sri Ambika Singh, R/o Village and Post Teeyar, Tehsil Banagaon District Gorakhpur. ... Applicant.
(By Advocate Km. Usha Kiran)
Versus

1. Senior Superintendent Post Offices
Banagaon Gorakhpur.
2. Director (Postal) Services Gorakhpur
Division Gorakhpur.
3. Union of India through
Post Master, General Gorakhpur. ... Respondents.

O R D E R

(By Hon. Mr. S. Das Gupta, Member(A))

Heard Km. Usha Kiran, learned counsel for the applicant on admission.

The facts of this case as they appeared from the averments made in the O.A. are that the respondents sent a requisition to the Employment Exchange for sponsoring names of the candidates for the post of Branch Post Master and the last date of receipt of the names was fixed as 22.7.1994. Thereafter there is also an advertisement in the news paper in response to which the present applicant submitted his candidature. The employment exchange also sent the name of the applicant amongst the others. The applicant's grievance is that although 6 months are going to be over since sponsoring of the names by the Employment Exchange , the selection on the basis of the names sponsored is still

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pending. The applicant is stated to have contacted the respondent no. 1 for early decision in the matter but it is alleged that nothing has been done so far. We have accordingly considered the matter. The respondents had initiated ~~again~~ ^{action} ~~action~~ ^{postmaster} for filling up the post of branch postman by asking the employment exchange to sponsor the names and also advertising the posts. The applicant has responded to the advertisement and his name has also been sponsored by the Employment Exchange. The applicant has not so far acquired any right which has been violated by the alleged ~~action~~ ^{inaction} on the part of the respondents to finalise the selection. It is for the respondents to decide whether a particular post should be filled and if so at what point of time. It is not for the Tribunal to interfere in this matter and to give any direction to the respondents regarding filling of the post. If, however, the post is eventually filled and the applicant is aggrieved by the selection made by the respondents, he may file appropriate application for redressal of his grievance. The present application is pre-mature and is, therefore, dismissed accordingly.

J. Thomas
Member (J)

W. R.
Member (A)

(n.u.)